

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 112 OF 2018 &
IA NO. 263 OF 2018

Dated: 18th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. K. Agarwal
Mr. Ram Pratap

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. Anand K.Ganesan for R-2

Ms. Ranjitha Ramachandran
Mr. Pulkit Agarwal for R-3 to 5

ORDER

The learned counsel, Mr. Dhananjay Baijal, appearing for the first Respondent submitted that, reply filed by him in Appeal No. 111 of 2018 on 18.12.2018 may kindly be treated as the reply with respect to the first Respondent in this case also.

The learned counsel, Mr. S.K. Agarwal, appearing for the Appellant prays for four week's time to enable him to file rejoinder.

Submissions made by learned counsel appearing for the Appellant and the learned counsel for the first Respondent, as stated supra, are placed on record.

Four week's time is granted to the learned counsel appearing for the Appellant to file rejoinder. He may file the same on or before 18.01.2019 after duly serving copy on the learned counsel for the appearing respondents.

List this matter on 23.01.2019, as agreed by the learned counsel for the appearing parties.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member